## GOVERNMENT OF INDIA SPACE LOK SABHA

UNSTARRED QUESTION NO:2009 ANSWERED ON:08.03.2000 SALE OF REMOTE SENSING DATA AKHILESH SINGH

## Will the Minister of SPACE be pleased to state:

- (a) whether the National Remote Sensing Agency at Hyderabad could notreconcile between the funds obtained from sale of data and the annual fees paid to the foreign satellite owners;
- (b) if so, the extent of revenue loss suffered by the country as a result thereof;
- (c) whether any action has been taken against those who are responsible for this loss; and
- (d) if so, the details thereof?

## **Answer**

MINISTER OF STATE FOR PLANNING, STATISTICS & PROGRAMMELEMENTATION AND ADMINISTRATIVE REFORMS PUBLIC GRIEVANCES (SHRI ARUN SHOURIE)

- (a) As a national facility, National Remote Sensing Agency (NRSA) isgiven the mandate to acquire, archive and disseminate data in a timely manner on an assured basis to the user community for various applications including natural disasters. Towards this, NRSA has a policy of acquiring data from various remote sensing satellites, both Indian and foreign. In the process, it is likely that a certain percentage of data acquired may not be made use of ultimately. Over the years, NRSA has been able to provide data services to the user community on a continued and assured basis, while maintaining a positive growth in the revenue generated from the overall sales of data products from various satellites. Currently, NRSA is not paying any fee for receiving foreignsatellite data by appropriate reciprocal arrangements.
- (b) Does not arise, since the operations of NRSA are not entirely commercial in nature.
- (c)&(d) Do not arise.